

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-587(PB)/2018**

**IN THE MATTER OF:**

Enkay (India) Rubbers Co. Pvt. Ltd. .... Applicant/Petitioner  
Vs.  
Sumeru Processors Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 11.09.2018**

**Coram:**

**Dr. Deepti Mukesh**  
**Hon'ble Member(Judicial)**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS:-**

For the Petitioner/Applicant : Mr. G.K. Jain, CA  
For the Respondent : Ms. Anindita Saha, Adv.

**ORDER**

Ld. Counsel for the respondent Company states that arguing counsel is out of town and it is seen that on the last occasion also on 13.08.2018 through pleadings were completed and the matter was listed for arguments, Ld. Proxy counsel sought for time for arguments. However a last chance is afforded to the corporate debtor.

List for arguments on 14.09.2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

11.09.2018  
Ritu Sharma

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**